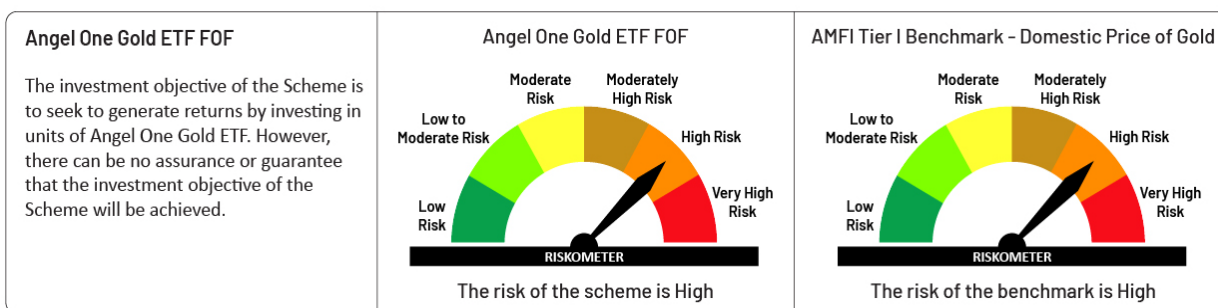


SCHEME INFORMATION DOCUMENT

CONTINUOUS OFFER FOR UNITS AT NAV BASED PRICES

Name of Mutual Fund	:	ANGEL ONE MUTUAL FUND
Name of Asset Management Company	:	ANGEL ONE ASSET MANAGEMENT COMPANY LIMITED CIN:U66301MH2023PLC402297
Address of AMC	:	G-1, Ground Floor, Ackruti Trade Centre, Road No. 7, Kondivita, MIDC, Andheri (East), Mumbai – 400 093
Website of AMC	:	www.angelonemf.com
Name of Trustee Company	:	ANGEL ONE TRUSTEE LIMITED CIN : U64300MH2023PLC403520
Address of Trustee Company	:	G-1, Ground Floor, Ackruti Trade Centre, Road No. 7, Kondivita, MIDC, Andheri (East), Mumbai – 400 093
Name of the Scheme	:	ANGEL ONE GOLD ETF FOF
Category of Scheme	:	Other commodity based Fund of Fund scheme
Scheme Code	:	AOMF/O/O/FOD/25/07/0007

Continuous Offer for Units at NAV based prices.



Investors are advised to refer to the Statement of Additional Information (SAI) for details of Angel One Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and other general information on www.angelonemf.com.

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (hereinafter referred to as “SEBI (MF)

Regulations”) as amended till date and circulars issued thereunder filed with SEBI. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, Investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated **September 12, 2025**.

HIGHLIGHTS / SUMMARY OF THE SCHEME

Sr. No.	Title	Description																								
I.	Benchmark (TRI)	Domestic price of gold. The Trustee reserves right to change benchmark in future for measuring performance of the Scheme subject to SEBI MF Regulations and circulars issued by SEBI from time to time.																								
II.	Plans and Options Plans/Options and sub options under the Scheme	The Scheme offers two plans: (i) Direct Plan and (ii) Regular Plan: Direct Plan Direct Plan is only for investors who purchase /subscribe Units in the scheme directly with the Fund and is not available for investors who route their investments through a Distributor. Regular Plan Regular Plan is available for all type of investors investing through a Distributor. Growth Option - This option is suitable for Investors who are seeking long term capital growth. For details with respect to AMFI Best Practices Guidelines dated February 2, 2024 on treatment of applications received with invalid ARNs or ARNs subsequently found to be invalid, Investors are requested to refer to the relevant provisions of the SAI. Default scenarios available to the Investors under the Plans of the Scheme Treatment of applications under "Direct" / "Regular" Plans: <table><tr><th>Sce-nario</th><th>Broker Code mentioned by the Investor</th><th>Plan mentioned by the Investor</th><th>Default Plan to be captured</th></tr><tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>5</td><td>Direct</td><td>Not Mentioned</td><td>Direct Plan</td></tr></table>	Sce-nario	Broker Code mentioned by the Investor	Plan mentioned by the Investor	Default Plan to be captured	1	Not mentioned	Not mentioned	Direct Plan	2	Not mentioned	Direct	Direct Plan	3	Not mentioned	Regular	Direct Plan	4	Mentioned	Direct	Direct Plan	5	Direct	Not Mentioned	Direct Plan
Sce-nario	Broker Code mentioned by the Investor	Plan mentioned by the Investor	Default Plan to be captured																							
1	Not mentioned	Not mentioned	Direct Plan																							
2	Not mentioned	Direct	Direct Plan																							
3	Not mentioned	Regular	Direct Plan																							
4	Mentioned	Direct	Direct Plan																							
5	Direct	Not Mentioned	Direct Plan																							

		<table><tr><td>6</td><td>Direct</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>7</td><td>Mentioned</td><td>Regular</td><td>Regular Plan</td></tr><tr><td>8</td><td>Mentioned</td><td>Not Mentioned</td><td>Regular Plan</td></tr></table> For detailed disclosure on default Plans and options, kindly refer SAI. Both the Plans have a common portfolio. The Trustee reserves the right to add/discontinue any other options/ sub-options under the Scheme.	6	Direct	Regular	Direct Plan	7	Mentioned	Regular	Regular Plan	8	Mentioned	Not Mentioned	Regular Plan						
6	Direct	Regular	Direct Plan																	
7	Mentioned	Regular	Regular Plan																	
8	Mentioned	Not Mentioned	Regular Plan																	
III.	Load Structure	Entry Load : Not Applicable Exit Load : Nil The Trustee shall have the right to modify the Exit Load structure with prospective effect subject to a maximum prescribed under the SEBI MF Regulations.																		
IV.	Minimum Application Amount / Switch in	Lumpsum purchase – Rs. 500/- and in multiples of Re. 1/- thereafter. <table><tr><th>SIP and frequency</th><th>Minimum Amount</th><th>Minimum Instalments (Nos.)</th></tr><tr><td>Daily</td><td>Rs. 250/- & in multiples of Re.1/- thereafter</td><td>30</td></tr><tr><td>Weekly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr><tr><td>Fortnightly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr><tr><td>Monthly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr><tr><td>Quarterly</td><td>Rs.1,500/- & in multiples of Re.1/- thereafter</td><td>4</td></tr></table>	SIP and frequency	Minimum Amount	Minimum Instalments (Nos.)	Daily	Rs. 250/- & in multiples of Re.1/- thereafter	30	Weekly	Rs.500/- & in multiples of Re.1/- thereafter	12	Fortnightly	Rs.500/- & in multiples of Re.1/- thereafter	12	Monthly	Rs.500/- & in multiples of Re.1/- thereafter	12	Quarterly	Rs.1,500/- & in multiples of Re.1/- thereafter	4
SIP and frequency	Minimum Amount	Minimum Instalments (Nos.)																		
Daily	Rs. 250/- & in multiples of Re.1/- thereafter	30																		
Weekly	Rs.500/- & in multiples of Re.1/- thereafter	12																		
Fortnightly	Rs.500/- & in multiples of Re.1/- thereafter	12																		
Monthly	Rs.500/- & in multiples of Re.1/- thereafter	12																		
Quarterly	Rs.1,500/- & in multiples of Re.1/- thereafter	4																		
V.	Minimum Additional Purchase Amount	Rs. 500/- and in multiples of Re.1/- thereafter																		
VI.	Minimum Redemption/ Switch out amount	There is no minimum amount / units for Redemption / switch-out																		

VII.	Tracking Error	Tracking error is not applicable to the Scheme.														
		Regular Plan – Not applicable		Direct Plan – Not applicable												
VIII.	Tracking Difference	Tracking difference is not applicable to the Scheme.														
		Regular Plan – Not applicable		Direct Plan – Not applicable												
IX.	Computation Of NAV	NAV of Units under the Scheme shall be calculated as shown below :														
		NAV (Rs.) =														
		<table><tr><td>Market or Fair Value of Scheme's investments</td><td>+</td><td>Current Assets</td><td>-</td><td>Current Liabilities and Provisions</td></tr></table>				Market or Fair Value of Scheme's investments	+	Current Assets	-	Current Liabilities and Provisions						
Market or Fair Value of Scheme's investments	+	Current Assets	-	Current Liabilities and Provisions												
		No. of Units outstanding under the Scheme														
		Detailed disclosure on computation of NAV is provided on the website of the AMC (www.angelonemf.com/downloads).														
X.	Asset Allocation	Under normal circumstances, the asset allocation under the Scheme will be as follows:														
		<table><tr><th rowspan="2">Instruments</th><th colspan="2">Indicative asset allocation (% of total assets)</th></tr><tr><th>Minimum</th><th>Maximum</th></tr><tr><td>Units of Angel One Gold ETF</td><td>95</td><td>100</td></tr><tr><td>Cash & Cash Equivalents and Money Market instruments, Reverse repo and / or Tri-Party Repo on Government securities and / or Treasury bills and/or units of money market / liquid schemes</td><td>0</td><td>5</td></tr></table>				Instruments	Indicative asset allocation (% of total assets)		Minimum	Maximum	Units of Angel One Gold ETF	95	100	Cash & Cash Equivalents and Money Market instruments, Reverse repo and / or Tri-Party Repo on Government securities and / or Treasury bills and/or units of money market / liquid schemes	0	5
		Instruments	Indicative asset allocation (% of total assets)													
Minimum	Maximum															
Units of Angel One Gold ETF	95	100														
Cash & Cash Equivalents and Money Market instruments, Reverse repo and / or Tri-Party Repo on Government securities and / or Treasury bills and/or units of money market / liquid schemes	0	5														
		Cash Equivalents include Government Securities, T-Bills and Repo on Government Securities having residual maturity of less than 91 days.														
		A portion of the net assets may be invested in Money Market Instruments permitted by SEBI / RBI to meet the liquidity														

		requirements of the Scheme and/ or for meeting margin money requirement. The cumulative gross exposure through units of the underlying scheme (viz. Angel One Gold ETF), Money Market Instruments, reverse Repo and / or Tri-Party Repo on Government Securities and / or Treasury bills and/or units of money market / liquid schemes and other permitted securities/assets shall not exceed 100% of the net assets of the Scheme, as per paragraph 12.24 of the SEBI Master Circular dated June 27, 2024. As per paragraph 12.25 of the SEBI Master Circular dated June 27, 2024, cash and Cash Equivalents having residual maturity of less than 91 days shall not be considered for the purpose of calculating gross exposure limit. SEBI has vide its letter dated November 03, 2021 clarified that Cash Equivalents shall consist of Government Securities, T-Bills and Repo on Government Securities. The Scheme does not intend to invest or engage in: • Equity securities and equity related instruments • Securitised Debt • Real Estate Investment Trusts (REITs) or Infrastructure Investment Trusts (InvITs) • Fund of Fund schemes • Credit Default Swaps • Unlisted Debt Instruments • Debt Instruments with special features (AT1 and AT2 Bonds) • Debt Instruments with Structured Obligations / Credit Enhancements • Bespoke or complex debt products • Short selling of securities • Repo / Reverse Repo in corporate debt securities • Foreign Securities • Unrated instruments (except TREPS/ Government Securities/ T- Bills and other money market instruments) • Inter scheme transactions • Derivative transactions • Stock lending and borrowing Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)
--	--	--

		<table><tr><th>Sr. No.</th><th>Type of Instrument</th><th>Percentage of exposure</th><th>Circular reference</th></tr><tr><td>1.</td><td>Mutual Fund schemes</td><td>Upto 100% of the net assets of the Scheme in units of the underlying fund viz. Angel One Gold ETF in conformity with the investment objective of the Scheme.</td><td>Regulation 44(1), Seventh Schedule of the SEBI MF Regulations</td></tr></table>	Sr. No.	Type of Instrument	Percentage of exposure	Circular reference	1.	Mutual Fund schemes	Upto 100% of the net assets of the Scheme in units of the underlying fund viz. Angel One Gold ETF in conformity with the investment objective of the Scheme.	Regulation 44(1), Seventh Schedule of the SEBI MF Regulations				
Sr. No.	Type of Instrument	Percentage of exposure	Circular reference											
1.	Mutual Fund schemes	Upto 100% of the net assets of the Scheme in units of the underlying fund viz. Angel One Gold ETF in conformity with the investment objective of the Scheme.	Regulation 44(1), Seventh Schedule of the SEBI MF Regulations											
		Deployment of NFO proceeds In line with SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/23 dated February 27, 2025, deployment of the funds garnered in the NFO shall be made within 30 (thirty) Business Days from the date of allotment of units. In an exceptional case, if the AMC is not able to deploy the funds in 30 Business Days, reasons in writing, including details of efforts taken to deploy the funds, shall be placed before the Investment Committee. The Investment Committee, after examining the root cause for delay, may extend the timeline by 30 Business Days. In case the funds are not deployed as per the asset allocation mentioned above and as per the aforesaid mandated plus extended timelines, the AMC shall comply with the provisions mentioned in SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/23 dated February 27, 2025. Valuation The closing price of the units of the underlying scheme viz. Angel One Gold ETF on the Stock Exchange shall be used for valuation by the Scheme.												
XI.	Fund manager details	Mr. Mehul Dama and Mr. Kewal Shah will be the designated fund managers for the Scheme. <table><tr><th>Sr. No.</th><th>Name of Fund Manager</th><th>Managing since</th><th>Total experience (in years)</th></tr><tr><td>1.</td><td>Mr. Mehul Dama</td><td>September 10, 2025 (viz. inception date of the Scheme)</td><td>Over 19 years</td></tr><tr><td>2.</td><td>Mr. Kewal Shah</td><td>September 10, 2025 (viz.</td><td>Over 10 years</td></tr></table>	Sr. No.	Name of Fund Manager	Managing since	Total experience (in years)	1.	Mr. Mehul Dama	September 10, 2025 (viz. inception date of the Scheme)	Over 19 years	2.	Mr. Kewal Shah	September 10, 2025 (viz.	Over 10 years
Sr. No.	Name of Fund Manager	Managing since	Total experience (in years)											
1.	Mr. Mehul Dama	September 10, 2025 (viz. inception date of the Scheme)	Over 19 years											
2.	Mr. Kewal Shah	September 10, 2025 (viz.	Over 10 years											

				inception date of the Scheme)	
XII.	Annual Scheme Recurring Expenses	The AMC has estimated that upto 1.00% (plus additional expenses as permitted under SEBI MF Regulations) of the daily net assets of the Scheme will be charged to the Scheme as expenses. For the actual current expenses being charged, Investors should refer to the website of the Mutual Fund (viz. www.angelonemf.com/daily-ter). Investors will bear the recurring expenses of the underlying fund (viz. Angel One Gold ETF) in addition to the recurring expenses charged by the Scheme. For detailed disclosure, kindly refer SAI.			
XIII.	Transaction charges and stamp duty	<u>Transaction charges</u> : No transaction charge shall be deducted from the Subscription amount for transactions / applications received through the distributors. <u>Stamp duty</u> : Pursuant to the notification no. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by the Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of the notification dated February 21, 2019 issued by the Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019 and Clause 10.1 of SEBI Master Circular dated May 19, 2023, a stamp duty @ 0.005% of the transaction value would be levied on applicable mutual fund transactions, with effect from July 01, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase/ switch-in transactions to the unitholders would be reduced to that extent. Please refer to SAI for further details.			
XIV.	Information available through weblink	Investors can refer to the link (https://cms.angelonemf.com/amc-cms/wp-content/uploads/formidable/8/Annexure-I-Angel-One-Gold-ETF-FOF.pdf) for the points mentioned below : • Liquidity/listing details • NAV disclosure • Applicable timelines for dispatch of redemption proceeds etc. • Breakup of Annual Scheme Recurring expenses			

		• Definitions • Applicable risk factors • Detailed disclosures regarding the index, index eligibility criteria, methodology, index service provider, index constituents, impact cost of the constituents/ underlying fund in case of fund of funds • List of official points of acceptance • Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations • Investor services • Portfolio Disclosure • Detailed comparative table of the existing schemes of AMC • Scheme performance – The Scheme is a new scheme and does not have any performance track record. • Periodic Disclosures • Any disclosure in terms of Consolidated Checklist on Standard Observations • Scheme specific disclosures (as per the prescribed format) • Scheme Factsheet
XV	How to Apply	Please refer to the SAI for detailed process (physical and online) with respect to, additional/ongoing purchase, investments by NRIs (Non-Resident Indian), FPIs (Foreign Portfolio Investors) and foreign Investors, joint applications, etc. Investors can also read further details in the application form available on the website of the AMC viz. www.angelonemf.com/downloads. Please refer to the SAI and application form for the instructions. The applications for Subscription/switches can be submitted at the Official Points of Acceptance of the AMC and CAMS as provided on the website of the AMC viz. www.angelonemf.com/service-branches. Investors can also subscribe units through the website of the AMC viz. www.angelonemf.com and other digital assets, distributor / RIA platforms, Stock Exchange mechanism, Official Points of Acceptance through MF Utility, through the electronic platform of CAMS and through the MF Central website. For detailed disclosure, kindly refer SAI.
XVI	Where can applications for subscription / redemption / switches be submitted	The applications for Subscription/Redemption/switches can be submitted at the Official Points of Acceptance of the AMC and CAMS as provided on the website of the AMC viz. www.angelonemf.com/service-branches

		Pursuant to clause 16.2 of the SEBI Master Circular dated June 27, 2024, units of mutual fund schemes have been permitted for transactions through registered stockbrokers of the recognised stock exchanges and such stockbrokers shall be considered as Official Points of Acceptance of transactions of the Mutual Fund. Investors transacting through such NSE MFSS/ BSE STAR platform and schemes which are listed on the recognised Stock Exchanges will have to additionally comply with norms/rules as prescribed by the Stock Exchange(s). Please refer to SAI for further details on transactions through stock exchange mechanism. Acceptance of financial transactions through email from non-individual investors Financial transactions of non-individual investors received through email will be accepted subject to submission of below documents: • Board Resolution or Authority Letter on the Letter Head of the entity explicitly mentioning the list of authorized officials who are authorized to transact on behalf of the entity, along with details of their designation and email id. • An undertaking that the instructions for any financial transactions sent by email by the authorized officials shall be binding upon the entity as if it were a written agreement. Mandatory quoting of bank mandate by investors As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, Investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected. Kindly refer to below link for the list of Official Points of Acceptance of transactions for Angel One Mutual Fund : www.angelonemf.com/service-branches For detailed disclosure, kindly refer SAI.
--	--	---

XVII	Specific attribute of the scheme (such as lock in/ duration in case of target maturity scheme/close ended schemes etc.) (as applicable)	Not applicable																								
XVIII	Special product/facility available during the NFO and on ongoing basis	1) Systematic Investment Plan (SIP) ✓ SIP Top Up Facility ✓ Any Day SIP ✓ SIP Pause Facility 2) Systematic Withdrawal Plan (SWP)* 3) Systematic Transfer Plan (STP)* *Available on ongoing basis <table border="1"> <thead> <tr> <th>SIP & STP Frequency</th><th>Minimum Amount</th><th>Minimum Instal-ments (Nos.)</th></tr> </thead> <tbody> <tr> <td>Daily</td><td>Rs.250/- & in multiples of Re.1/- thereafter</td><td>30</td></tr> <tr> <td>Weekly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr> <tr> <td>Fortnightly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr> <tr> <td>Monthly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr> <tr> <td>Quarterly</td><td>Rs.1,500/- & in multiples of Re.1/- thereafter</td><td>4</td></tr> </tbody> </table> <table border="1"> <thead> <tr> <th>SWP Frequency</th><th>Minimum Amount</th><th>Minimum Instal-ments (Nos.)</th></tr> </thead> <tbody> <tr> <td>Monthly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>2</td></tr> </tbody> </table>	SIP & STP Frequency	Minimum Amount	Minimum Instal-ments (Nos.)	Daily	Rs.250/- & in multiples of Re.1/- thereafter	30	Weekly	Rs.500/- & in multiples of Re.1/- thereafter	12	Fortnightly	Rs.500/- & in multiples of Re.1/- thereafter	12	Monthly	Rs.500/- & in multiples of Re.1/- thereafter	12	Quarterly	Rs.1,500/- & in multiples of Re.1/- thereafter	4	SWP Frequency	Minimum Amount	Minimum Instal-ments (Nos.)	Monthly	Rs.500/- & in multiples of Re.1/- thereafter	2
SIP & STP Frequency	Minimum Amount	Minimum Instal-ments (Nos.)																								
Daily	Rs.250/- & in multiples of Re.1/- thereafter	30																								
Weekly	Rs.500/- & in multiples of Re.1/- thereafter	12																								
Fortnightly	Rs.500/- & in multiples of Re.1/- thereafter	12																								
Monthly	Rs.500/- & in multiples of Re.1/- thereafter	12																								
Quarterly	Rs.1,500/- & in multiples of Re.1/- thereafter	4																								
SWP Frequency	Minimum Amount	Minimum Instal-ments (Nos.)																								
Monthly	Rs.500/- & in multiples of Re.1/- thereafter	2																								

		Quarterly	Rs.1,500/- & in multiples of Re.1/- thereafter	2
		Half-Yearly	Rs.3,000/- & in multiples of Re.1/- thereafter	2
		Yearly	Rs.3,000/- & in multiples of Re.1/- thereafter	2
		For further details on the above, please refer to the SAI.		
XIX	Segregated portfolio / side pocketing disclosure	The AMC may create a segregated portfolio of debt and Money Market Instruments in the Scheme in case of a credit event/actual default and to deal with liquidity risk. In this regard, the term 'segregated portfolio' shall mean a portfolio comprising of debt or Money Market Instrument affected by a credit event / actual default that has been segregated in a mutual fund scheme and the term 'main portfolio' shall mean the scheme portfolio excluding the segregated portfolio. The term 'total portfolio' shall mean the scheme portfolio including the securities affected by the credit event / actual default. For more details, kindly refer to SAI.		

The Scheme under this Scheme Information Document was approved by the Directors of the AMC on June 25, 2025 and by the Directors of the Trustee on June 26, 2025. The Trustee has ensured that Angel One Gold ETF FOF approved by the Trustee is a new product offered by the Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.